

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3015
ANSWERED ON:13.12.2006
ASSISTANCE FOR IMPLEMENTATION OF RTI ACT
Thomas Shri P.C.

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Kerala has requested for Central assistance to implement the Right to Information Act;
- (b) if so, the details thereof; and
- (c) the reaction of the Union Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (c): Yes, Sir. Parliament has, by law, cast an obligation on the State Governments to implement the RTI Act in the States. The State Governments are expected to meet this statutory obligation out of their own funds.